

10.
30.4.1993

RA 138/93 in
OA 2811/91

Het Ram
vs.
Union of India



Present : Shri S. S. Tiwari, counsel for petitioner.

This case is for review of the judgment of the Tribunal rendered in OA 2811/91 on 5.2.1993 mainly on the ground of discovery of some materials which could not be produced despite ^{due} diligence when the OA was disposed of. The learned counsel made it clear to us that the materials which he has now discovered have really no bearing on the decision rendered by the Tribunal. Even if the relevant materials having bearing on the decision of the Tribunal have been discovered, there is a specific direction in the judgment itself which the petitioner can make use of. As the materials now said to have been discovered have no bearing on the decision of the Tribunal, no case for review has been made out.

2. What was explained by the learned counsel for the petitioner is that subsequently some appointments have been made in such an arbitrary manner as to trench upon the rights of the petitioner. If that is so, the petitioner may have a ~~red~~ case in that behalf and it is open to him to agitate the matter in appropriate proceedings. Without prejudice to this right of the petitioner, we dismiss the review application.

B. N. Dholiwal

(B. N. Dholiwal)
Member (A)

V. S. Malimath

(V. S. Malimath)
Chairman